

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(C) No. 1455 of 2020**

M/s Pragati Chemicals(India) .....  
..... **Petitioner**  
**Versus**  
The State of Jharkhand & Ors. .... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. M.S. Mittal, Sr. Advocate  
For the Respondent-State : Mr. Gaurav Abhishek, A.C. to A.G.  
For the JUVNL : Mr. Navin Kumar, Advocate

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**05/ Dated: 24/07/2020:**

Heard Mr. M.S. Mittal, learned Sr. counsel for the petitioner, Mr. Gaurav Abhishek, learned counsel for the respondent-State and Mr. Navin Kumar, learned counsel for the respondent-JUVNL.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Navin Kumar, learned counsel for the respondent-JUVNL submits that he has filed interlocutory application wherein prayer has been made for impleading JSERC as party-respondent.

Mr. M.S. Mittal, learned counsel for the petitioner opposes the prayer made in the interlocutory application and seeks time for filing rejoinder to the interlocutory application.

Post the matter on 11.08.2020.

**(Sanjay Kumar Dwivedi, J.)**